

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 560/TT/2014

Subject : Truing up transmission tariff for 2009-14 tariff block and transmission tariff for 2014-19 tariff block for Kahalgaon St-II, Ph - I transmission system in Eastern Region, Northern Region and Inter-regional link between Northern and Western Region.

Date of Hearing : 23.11.2015.

Coram : Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : North Bihar Power Distribution Company Limited and 30 Others

Parties present : Shri S.K. Niranjana, PGCIL
Shri S.S. Raju, PGCIL
Shri Jasbir Singh, PGCIL
Shri Anshul Garg, PGCIL
Shri Rakesh Prasad, PGCIL
Shri M.M. Mondal, PGCIL
Shri S.K Venkatesan, PGCIL
Shri B.L Sharma, JVVNL
Shri Vinod Yadav, JVVNL

Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for truing up of transmission tariff for 2009-14 tariff block and determination of transmission tariff for 2014-19 tariff block for Kahalgaon St-II, Ph-I transmission system in Eastern Region, Northern



Region and Inter-regional link between Northern and Western Region;

- b) The assets under the Kahalgaon St-II, Ph-I transmission system have been classified as Asset I (Eastern Region), Asset II (Northern Region) and Asset III (Western Region - Northern Region);
- c) The actual additional capital expenditure of ₹87896 lakh, ₹160897 lakh and ₹19362 lakh was incurred during the tariff period 2009-14 against the approved capital expenditure of ₹87792 lakh, ₹162072 lakh and ₹19154 lakh for Asset I, II and II respectively during 2009-14 towards balance and retention payments.

2. In response to Commission's query regarding any pending work, the representative of the petitioner submitted that there all the work is completed and no balance and retention payment is pending. He further submitted that the balance and retention payment would be analysed after the audit and will be submitted accordingly. The representative of the petitioner submitted that the reply to the T.V. will be submitted during the course of the day.

3. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
(V. Sreenivas)
Dy. Chief (Law)

